

01/00

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal :: Guwahati Bench
Guwahati

ORDER SHEET

APPLICATION NO. 17/2002

Applicant(s) Monoj Paul Jons

Respondent(s) N.O.T Jons

Advocate for Applicant(s) D.R. gogoi, A. Walling, W. Jamie

Advocate for Respondent(s) Case

Notes of the Registry

Date

Order of the Tribunal

This is application in form
C. F. for Rs. 50/- deposited
vile IP 1/3 79.551876
Dated 22.1.2002

Dy. Registrar
PK

25.1.2002

Issue notice to show cause
as to why this application shall
not be admitted, returnable by 2
weeks.

List for admission on

15.2.2002.

ICLU
Member

Steps taken. Notice prepared
and sent to Despatch Section
for issuing the respondent No.
1 to 5. by Regd. A.D.

1/2/02

DINo 333 W 337

Dtd 6/2/02

bb

15.2.02

List on 15.3.02 to enable
the respondents to file written
statement.

Vice-Chairman

① Service report are
still awaited.

11.2.02

1m

15.3.02

Heard learned counsel for the
parties.

Application is admitted. Plea-
ings are completed. The case may
now be listed for hearing on 10.4.02.

Vice-Chairman

8.3.2002
W/S submitted by
the Respondent nos 1 to 5.

PD

1m

✓
2/5/02

Notice returned to
S/o of Respondent
No.1 due to incorrect
address.
2/5/02

Wts has been recd.

3
9.5.02.

PM 9.5.02

(2)
10.4.2002 The matter was taken up for hearing. Written statement is also filed on behalf of respondent Nos.1 to 5. The subject matter of this application also pertains to granting of ration allowance which was adjudicated upon in a number of cases by the Tribunal.

However, on the prayer made by Mr.A.Deb Roy, learned Sr.C.G.S.C. for the respondents the case is adjourned for four weeks enabling the respondents to take necessary instruction on the matter.

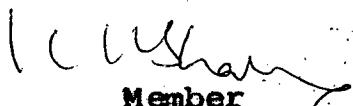
Let the case be listed for hearing on 10.5.2002.


Vice-Chairman

10.5.02

Heard learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is dismissed. No order as to costs.

mb


Member

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R. No. . . . 17/2002 . . . /

DATE OF DECISION 10.5.2002 . . .

Mr. M.Paul & Ors.

APPLICANT(S)

Mr. D.R.Gogoi
Mr. A.Walling
Mr. W.Jamir

ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

Union of India & Ords.

RESPONDENT(S)

Mr. A.Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR. K.K. SHARMA, ADMINISTRATIVE MEMBER.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?
5. Judgment delivered by Hon'ble Admin. Member.

10/5/2002

5

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH

Original Application No. 17 of 2002.

Date of Order : This the 10th May, 2002.

The Hon'ble Mr. K.K. Sharma, Administrative Member.

1. Sri Manoj Paul,
S/O Sri Paresh Nath Paul,
L.D.C., Office of the SAO
Tura, Meghalaya.
2. Sri Manik Lal Das,
S/O Sri Makhan Lal Das,
Stenographer, Office of SAO,
Tura, Meghalaya.
3. Sri Arun Kanti Das,
S/O Sri Kebal Ch. Das,
Driver, Office of the SAO,
Tura, Meghalaya.
4. Sri Prafulla Ch. Roy,
S/O Late Ashwini Kr. Roy,
Peon, Office of the SAO,
Tura, Meghalaya.
5. Sri Ochetson M. Sangma,
S/O Late Dina M Marak,
Peon, Office of the SAO,
Tura, Meghalaya.
6. Sri Mahabir Mahato,
S/O Late Jeewch Mahato,
Peon, Office of the CO,
Barengapara, Meghalaya.
7. Sri Mintu Lal Chakraborty,
S/O Lt. Pramod Ranjan Chakraborty,
Peon, Office of the C.O.,
Jowai, Meghalaya.
8. Sri Kartik Ch. Paul,
S/O Late Baikuntha Paul,
Peon, Office of the C.O.
Balat, Meghalaya.
9. Sri Alexius Marngar,
S/O Sri Elias Shangpiang,
Peon, Office of the D.O., SSB,
Shillong, Meghalaya.

. . . Applicants.

By Advocate Mr. D.R. Gogoi, Mr. A. Walling
Mr. W. Jamir.

- Versus -

1. The Union of India,
represented by the Cabinet Secretary,
Department of Cabinet Affairs,
Bikaner House, Shahjahan Road, New Delhi.

K.K. Sharma

Contd...2

2. The Director General of Security,
Block-V (East) R&K. Puram,
New Delhi -110066.
3. The Director of SSB,
Block-V (East), R.K. Puram,
New Delhi-110066.
4. The Director of Accounts,
M.H.A., SSB, Block-IX (East),
R.K. Puram, New Delhi-110066.
5. The Divisional Organiser,
SSB, Shillong, Meghalaya.

. . . Respondents.

By Sri A.Deb Roy, Sr. C.G.S.C.

O R D E R

K.K. SHARMA, (ADMN. MEMBER):

The nine applicants have made this application been ^{to U} jointly and they have allowed to agitated their grievance in a single application as the issue involved is the same.

2. The applicants are working under the Director, Special Service Bureau (SSB) and they are all posted in Meghalaya. They have claimed for payment of Ration Allowance on the basis of the order dated 08.02.2001 with effect, from 30.1.2001. The payment of Ration Allowance was allowed by order dated 30.1.2001 issued by Cabinet Secretariate (Annexures 1 and 2 to the written statement). However, payment of Ration Allowance was withheld on the basis of the order dated 6.8.2001 issued by the Director of SSB on the basis of the objection received from the Director of Accounts.

3. Heard Mr. A. Walling, learned counsel appearing on behalf of the Applicants and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the Respondents. Mr. A.Deb Roy, learned Sr. C.G.S.C. informed that by letter No. SD/C.C/0A-17/2002/ 1193 dated 1.5.2002 the Divisional Organiser, SSB, Shillong

intimated him that the Respondents are making arrangement for early payment of the Ration Allowance to the Applicants. A copy of the said letter is placed on records.

4. The claim made by the Applicants had been accepted by the Respondents and the payment will be made shortly. In the circumstances, the application is dismissed. The Applicants will be free to approach the appropriate forum if so still aggrieved.

The application is dismissed. There shall, however, be no order as to costs.

ICU Sharya

(K.K. SHARMA)
ADMINISTRATIVE MEMBER

mb

IN THE CENTRALL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH. GUWAHATI Bench

24 JAN 2002

Guwahati Bench

O.A. NO. 17/2002.

Shri Manoj Paul & Ors.

... Applicants.

- Vrs-

Union of India and others.

... Respondents.

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Filed by:-

Shreema Ranjan Gope
(Advocate)

24.1.2002

.....

THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH
AT GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNALS ACT, 1985)

ORIGINAL APPLICATION NO. 17 /2002

1. Shri Manoj Paul,

Son of Sri Pares Nath Paul,
L.D.C., Office of the SAO,
Tura, Meghalaya.

2. Shri Manik Lal Das,

Son of Sri Makhan Lal Das,
Stenographer, Office of SAO,
Tura, Meghalaya.

3. Shri Arun Kanti Das,

Son of Sri Kebal Ch. Das,
Driver, Office of the SAO,
Tura, Meghalaya.

4. Shri Prafulla Ch. Roy,

Son of Late Ashwini Kr. Roy,
Peon, Office of the SAO,
Tura, Meghalaya.

5. Shri Ochetson M. Sangma,

Son of Late Dina M Marak,
Peon, Office of the SAO,
Tura, Meghalaya.

Contd. P/-

Manoj
(Manoj Paul)

Filed by:-
The applicant
Tharaphi:-
Dharma Ranjan Gogoi
Advocate
27/1/2002

6. Shri Mahabir Mahato,
Son of Late Jeewch Mahato,
Peon, Office of the C.O.,
Barengapara, Meghalaya.

7. Shri Mintu Lal Chakrabarty,
S/o.Lt. Pramod Ranjan Chakraborty
Peon, Office of the C.O.,
Jowai, Meghalaya.

8. Shri Kartik Ch. Paul,
Son of Late Baikuntha Paul,
Peon, Office of the C.O.,
Balat, Meghalaya.

9. Shri Alexius Marngar,
Son of Sri Elias Shangpliang,
Peon, Office of the D.O., SSB,
Shillong, Meghalaya.

Applicants

- Versus -

1. The Union of India,
represented by the Cabinet
Secretary, Department of Cabinet
Affairs, Bikaner House, Shahjahan
Road, New Delhi.

2. The Director General of Security,
Block-V (East) R.K.Puram,
New Delhi - 110066.

Contd.. P/-

manu
(manu Paul).

3. The Director of SSB,

Block-V(East), R.K.Puram,

New Delhi - 110066.

4. The Director of Accounts,

M.H.A. SSB, Block-IX(East),

R.K. Puram, New Delhi-110066.

5. The Divisional Organiser,

SSB, Shillong, Meghalaya.

... Respondents

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

Illegal, arbitrary and discriminatory order issued by the respondent No. 3 vide his letter dated 6.8.2001 bearing No. 9/SSB/A2/86(1)-Shillong 2232 addressing / clarifying to the respondent No. 4 inter alia stating "Divisional Organiser, Shillong vide his message No. U/S 092 dated 27.7.01 has intimated that the Director of Accounts vide their letter No. NGE-IV/AOC PANDA/01-02/531 dated 13/7/01 has issued instructions that no ration allowance is admissible to the non executive personnel and the amount may be recovered and remitted to the Director of Accounts, SSB, MHA.

In terms of Cabinet Secretariate, order No.A-49011/2/2000-DO-I (Vol.II)-99 dated 30.1.2001, ration allowance has been sanctioned to all non-executive personnel including the Ministerial personnel on posting to category 'B' & 'C' Stations with effect from the date

Contd.. P/-

Mr.
(Manoj Paul)

12

of issue of the order. Therefore, it is not clear as to why the DACS have issued such instructions to DO, Shillong when the ration allowance is admissible to all non executive personnel including Ministerial Staff on posting to Category 'B' & 'C' Stations. Even, a copy of such instructions has not been issued to Directorate to examine at our end. In addition, specific Govt. order's have been issued from time to time for payment of ration money prior to 30.1.01 to SSB non-executive personnel posted in Category 'B' & 'C' Stations on the basis of CAT/Court's judgment. However, payment of ration money as admissible only to such SSB non-executive personnel who were applicants to petition filed in the Hon'ble CATS, High Courts as the case may be.

It is therefore, requested to allow the payment of ration allowances to non-executive SSB personnel and to intimate the factual position to enable us to take further necessary action."

A copy of the aforesaid letter dated 6/8/2001 was communicated to the respondent No. 5. In pursuant to the aforesaid letter your applicants are deprived of their ration money. In view of the decision of the Apex Court as Reported in AIR 1988 Supreme Court 686 K.I. Shepherd and Ors. -vs- Union of India and Ors., wherein the ratio decidendi is that "some of the excluded employees have not come to the court. There is no justification to penalise them for not having lit-

Contd..P/-

Munir
(Munir Paul)

gated. They too shall be entitled to the same benefits as the petitioners". But in view of dogmatic attitude of the Respondents your applicants are approaching this Hon'ble Tribunal for similar orders as this Hon'ble Tribunal in similar cases protected the rights of the applicants and directed the respondents to pay the applicants their ration money.

2. JURISDICTION OF THE TRIBUNAL:

The applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicants further declare that the application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

i) That the applicants are all non executive personnel serving in the Special Service Bureau (SSB) in short which is a Department of the Government of India directly under the Cabinet Secretary. The applicants have common interest in the matter and as such, they are filing a single application as the relief, if granted to one of them will be equally applicable to all of them. The applicants therefore, pray for grant of per-

Contd. P/-

*Manu
(Manu Kant)*

mission under Section 4 (5) (a) of the Central Administrative Tribunal (Procedure) Rules, 1987 to move this application to raise an identical cause.

ii) That the Government of India in 1962 set up the Directorate General of Security (DGS in short) under the Administrative Control of the Cabinet Secretariat for some specific purposes which is a multi role, multi disciplinary Organisation comprising four agencies, namely Special Service Bureau (SSB in short), Aviation Research Centre (ARC in short), Special Frontier Force (SFF in short) and Chief Inspectorate of Armaments.

iii) That the applicants beg to state that the Cabinet Secretariat, vide letter No. A.27011/4/86-EA/II dated 18.12.87 addressed to the Director, Planning Directorate General of Security informed that certain concession were granted to the staff of SSB, SFF, CIOA and Directorate of Accounts and the concession were listed in Annexure - I. In the said letter it was also mentioned that for some of the concession, the various hardship locations had been categorised as "B" & "C" stations as mentioned in the Annexure -II of the letter. In the said letter it was also mentioned for the purpose of the house rent allowances, concession to the various categories to staff, the equation of post as listed in Annexure - A to the Cabinet Secretariat order dated

Contd..P/-

Mnul
(Manuji Kant)

28.10.86 would also be applicable in respect of the staff of SSB, SFF, CIOA and Directorate of Accounts.

A copy of the said letter dtd. 18.12.87 along with 2 annexures are annexed herewith as Annexure - I.

iv) That the applicants beg to state that from the said letter and Annexure, it would be apparent that certain concession were granted and in the case of the applicants, the concession referred to against Sl. No.2 in Annexure - I i.e. Ration allowance would be relevant.

v) That the applicants beg to state that in terms of above noted Cabinet Secretariat letter dated 18.12.87 (Annexure - I) Shillong was declared as Category "B" Station w.e.f. 27.4.1992 for the purpose of grant of various concession including ration allowance.

vi) That the applicants state the Deputy Inspector General (EA) vide letter No. 30/SSB/A2/97(17)-4021-4027 informed the Divisional Organiser, Shillong, about the memorandum for the financial implication for payment of ration allowance to the Executive and Non Executive Personnel posted to Category "B" and "C" stations for a review and list to be forwarded along with financial implication stations indicating existing expenditure and additional expenditure involved towards ration allowance. Accordingly a Committee was constituted.

Contd.. P/-

Murali
(Mamujkand)

ed for the examination and review of all the stations declared as Category "B" & "C" stations and the committee submitted a list enclosed along with a memorandum. Your applicants fall on those stations.

The Memorandum dated 5th Sept, 2000 issued by the Director General of Security is annexed hereto as Annexure - II.

vii) That the applicants state that the respondent No.3 vide his letter dated 6.8.2001 bearing No.9/SSB/42/86(1)-Shillong 2232 addressing/clarifying to the respondent No.4 , stating as under-

"Divisional Organiser, Shillong vide his message No. U/S 092 dated 27.7.01 has intimated that the Director of Accounts vide their letter No. NGE-IV/ADC PANDA/01-02/531 dated 13.7/01 has issued instructions that no ration allowance is admissible to the non executive personnel and the amount may be recovered and remitted to the Director of Accounts, SSB, MHA.

In terms of Cabinet Secretariate, order No. A-49011/2/2000-DO-I(Vol.II)-99 dated 30.1.2001, ration allowance has been sanctioned to all non-executive personnel including the Ministerial personnel on posting to category 'B'&'C' Stations with effect from the date of issue of the order. Therefore, it is not clear as to why the DACS have issued such instructions to DO, Shillong when the ration allowance is admissible to all non executive personnel including Ministerial Staff on

Contd..P/-

Mam
(Mammy Land)

posting to Category 'B' & 'C' Stations. Even, a copy of such instructions has not been issued to Directorate to examine at our end. In addition, specific Govt. orders have been issued from time to time for payment of ration money prior to 30.1.01 to SSB non-executive personnel posted in Category 'B' & 'C' Stations on the basis of CAT/Court's judgment. However, payment of ration money as admissible only to such SSB non-executive personnel who were applicants to petition filed in the Hon'ble CATS, High Courts as the case may be.

It is therefore, requested to allow the payment of ration allowances to non-executive SSB personnel and to intimate the factual position to enable us to take further necessary action."

The Copy of the letter dated 6.8.01 is annexed hereto as Annexure -III.

viii) That therefore the applicants state that it not clear as to why the Director of Accounts have issued such instructions to the Divisional Organiser, Shillong when the ration allowance is admissible to the non executive personnel including Ministerial Staff on posting to category "B" & "C" Stations. The applicants also further state that even a copy of such instructions has not been issued to the Directorate to examine at their end.

Contd.. P/-

Murti
(Mamujlal)

ix) That the applicants state that they have every reason to believe that they are entitled to receive the grants. Moreover no notice were given for the proposed action to be taken against the applicants and no proper cause were shown as to why their ration allowance would be discontinued and recovered against the applicants. Therefore, they state that it is flagrant violation of the principles of Natural Justice and as such this is a fit case where this Hon'ble Tribunal would exercise jurisdiction and grant relief.

x) That the applicants beg to state that some Group B & C employees of the SSB who are also similarly situated like the present applicants filed an application before this Hon'ble Tribunal which was numbered as Original Application No. 367/1999 and this Hon'ble Tribunal vide order dtd. 12.1.2000 has directed to pay the applicants ration allowance, your applicants are also entitled to the same benefits.

35. The copy of the order dtd.12.1.2000 is annexed hereto as Annexure - IV.

xi) That the applicants beg to state that this Hon'ble Tribunal may be pleased to direct the Respondents not to terminate and Recover the said ration allowance granted by the Govt. of India in as much as the applicants shall suffer irreparable loss and injury

Contd..P/-

Mamta
(Mamta Patel)

if the prompt order of the respondent No. 3 is implemented.

xii) That this application is filed bonafide and for the ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

i) For that illegal, arbitrary and discriminatory order issued by the Respondent No. 3 vide his letter dated 6. 8. 2001 bearing No. 9/ SSB /A2 /86(1) -Shillong addressing clarifying to the Respondent No. 4 inter alia stating that "Divisional Organiser, Shillong vide his message No. U/S 092 dated 27.7.01 has intimated that the Director of Accounts, vide their letter No.NGE -IV/AOC PANDA/01-02/531 dated 13.7.01 has issued instructions that no ration allowance is admissible to the non executive personnel and the amount may be recovered and remitted to the Director of Accounts, SSB, MHA" is extremely arbitrary, illegal and unfair under the eye of law and as such the applicants are entitled to receive their ration allowance.

ii) For that it is unfair on the part of the respondents to recover the amount of the ration allowance paid to the applicants at their own free will without any notification or order from the Central Government is contrary to law and arbitrary whereby ignoring the principles of natural justice and administrative fair play.

Contd.. P/-

*Mint
(Manuji Patel)*

iii) For that the impugned action of the respondents in depriving the applicants the benefits of ration allowance and directing recovery of the amount already paid is highly arbitrary and as such , amounts to denial equality and is therefore violation of Article 14 of the Constitution of India.

iv) For that the case of the applicants is squarely covered by the orders passed by this Hon'ble Tribunal in matter relating to recovery and continuation of ration money and as such , the applicants are legitimately expecting that this Hon'ble Tribunal would protect their interest as has been done in those cases.

v) For that in any view of the matter, the action of the respondents in recovering the ration allowance amount paid to the applicants are bad in law and liable to be set aside.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other equally efficacious alternative remedy and the remedy, prayed for if granted would be just , adequate and complete.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE

ANY OTHER COURT:

The applicant further declares that no other application, writ petition or suit in respect of the

Contd...P/-

*Mmt
(Manjinder)*

subject matter of the instant application is filed before any other Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

It is therefore prayed that your Lordship would be pleased to admit this application, call for the record of the case and direct the respondents to show cause as to why they should not be directed to continue to pay ration allowances to the applicants and as to why recovery of the amount paid to the applicants should not be stopped and upon hearing the parties and on perusal of records this Hon'ble Tribunal may be pleased to set aside and quash the impugned direction of the respondents and direct the respondents to continue payment of ration allowances to the applicants and/or pass such further order or other orders as may be deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

To direct the Respondents not to make any recovery from the monthly pay bill of the applicants.

10.

The application is filed through Advocate.

11. PARTICULARS OF THE I.P.O.:

- i) I.P.O. No. :
- ii) Date :
- iii) Payable at : Guwahati

Contd., P/-

*Minal
(Manyam)*

12. LIST OF ENCLOSURES:

As stated in the Index.

VERIFICATION

I, Shri Manoj Paul, aged about 34 years, Son of Shri Paresh Nath Paul, presently working as Lower Division Clerk, in the office of the S.A.O., Tura, Meghalaya do hereby solemnly affirm and verify that the statements made in paragraphs 1, 2, 3, 4(i), 4(iv), 4(viii), 4(ix), 4(x), 4(xi), 7 are true to the best of my knowledge, those made in paragraphs 4(iii), 4(vi), 4(vii) are believed to be true on legal advice and that I have not suppressed any material facts.

I being one of the applicants have been authorised by other applicants to sign the verification on behalf of all the applicants.

Manoj
(Manoj Paul)

Place: Guwahati

Signature

Dated:

No. A. 27011/4/86- EA-II

Government of India,
Cabinet Secretariat,
Bikaner House (Annex),
Sahjahan Road,
New Delhi.

New Delhi, the 18. 12.87.

To,

The Director (Planning)
Director General of Security,
East Block, R.K. Puram,
New Delhi-66

Subject: Grant of Concessions to the Staff of SSB, SFF,
C.I.O.A. and Directorate of Accounts.

Sir,

I am directed to convey to the sanction of the President to the grant of concessions mentioned in the Annexure- I to the various categories of Staff of SSB, SFF, CIOA and Directorate of Accounts subject to the restrictions indicated therein on the pattern and Analysis Wing of this Secretariat.

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concession the various hardship location have been categorised as B and C Stations as indicated in Annexure -II to this letter. However, if the Heads of the department feel at certain times that certain locations or assignments have become specifically hazardous and there is a specific increase in the threat to the personnel

contd.....

*Certified to be
true copy
A. Malhotra (Advocate)*

and/ or promises, they can determine on merits the criteria of hardship and the period for which such location may be categorised as belonging to category B and C stations after recording the reasons in writing.

4. For the purpose of House Rent Allowance concession to the various categories of Staff, the equation of post as listed in Annexure-A to the Cabinet Secretariat's order No. A-11016/86-Do-I dated 28.10.86, will also be applicable in respect of the Staff of SSB, SFF, CIOA and Directorate of Accounts.

5. This issues with the concurrence of the Ministry of Finance vide their U.O.NO. S-1428/SE/87 dated 10.8.87 read with UO No.

1151/Dir-Fi. GS/31, dated 2nd December, 1987.

Yours faithfully,

Sd/-

(R.K.GANGAR)

Deputy Secretary (SR).

Enclo:-Annexure -I and II

Copy to:-

1. Shri H.B.Joshri, Director. SSB
2. Maj. Geni. S.K. Sharma, PVSM, IG SFF
3. G.B.Mathur, Dy.Director of accounts.
4. Lt. Col.K.K.Bhandari, CIOA.
5. Shri J. Subramaniam, Director IF.
6. Shri K.K.Mittal, DY. Director of Accounts (SW).
7. Order File.

contd.....

Certified to be true

*A. Mallick
(Advocate)*

OFFICE OF THE DIVISIONAL ORGANISER, SSB, A.P. DIVN.

ITANAGAR.

No. NCE/F-9/97-98/27

Dated:-20.11.97.

Copy to:-

1. The Comdts. ,CC, SSB. Dirang/Paser/Tezu- for information and Necessary action. W.V.T. your signal No. 4724 dated 25.10.97.

Sd/- Illegible,

AREA ORGANISER (S)
DIVL. HQRS. SSB : ITANAGAR.

.....

Certified to be true
Anil Singh
(advocate)

ANNEXURE TO THE CABINET SECTT. LETTER NO. A. 27011/4/86-EA+II DATED 15 DECEMBER, *1987.

| Sl.No. | Nature of the concession. | Extent of the concession granted | Remarks. |
|--------|---------------------------|---|--|
| 1 | 2 | 3 | 4 |
| 1) | Hardship Allowance, | A hardship allowance Rs 25% if basic pay subject to maximum Rs.400/- P.M. in respect of category C and 12.5% of basic subject to maximum of Rs 200/- P.M. to category B stations other than those those situated in the North- Eastern region, Andman and Nicobar Island and Lakshdweep, where special allowance is already sanctioned. | For the stations which are declared as belonging to category B and C by the Head of the Department under the powers now delegated to him, the same rates will apply. |

contd.....

certified to be true
Anil Kumar
(Advocate)

2) Ration Allowance.

Ration Allowance to the rank of Field Officer and below at the following rates excepting SSBBn. personnel and Dy. comdts./ Dey. Comdrs./ Asstt. Dey. Comdrs. of SFF and those on deputation in the SFF from the Army:-

Contd.....

certified to be true
A. walking
(Advocate)

6.

| 1 | 2 | 3 | 4 |
|---|---|---|---|
|---|---|---|---|

LOCATION

I) category B
stations

RATES

AS admissible from time to time
in the Border security Force in
peace areas.

II) category C
stations

As admissible from time to time
in the BSF in operational areas.

3) Clothing: i) A non refundable clothing grant of Rs3000/- for staff then SSB-Bn. personnel and Dy. comdts./ Coy. comdrs./ Asstt.Coy. comdrs. of SFF and also these on deputation in the SFF from the Army, posted in category B and C stations and located at or higher than 3000Mtrs. above MSL and Rs 2000/- for staff posted at category B and C stations and located between 1500 and 3000Mtrs. above MSL as a one time grant.

i) The amount will be paid as an advance and will be adjusted on receipt of the joining report at the hardship location and a certificate that the advance had been utilised for the purpose it was intended.

Certified to be true
A:Waliq
Advocate

contd.....

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(ii) Renewal grant at the rate of 500/- p.a. for location at or higher than 3000 mtrs. above MSL and Rs3000/- p.a. for location between 1500 and 3000 mtrs. above MSL in category B and C stations.

ii) This one time non-refundable allowance one time non-refundable allowance will be admissible only to thpse personnel who are posted in category B and C location for a period not less than (two) 2 yrs.

In case the officer returns from posting from category B and C locations earlier than 2 yrs at his own request, he will be asked to refund proportionate share of the clothing grant.

contd.....

certified to be true
Swalihi
(Signature)

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4. Special TA/DA

Daily allowance at increased rate for classified A class cities will be admissible during tour to category B and C stations.

Porterage and animal/transport charges as admissible under supplementary rules (vide Min. of Fin.O.M.No.5 (34)-E.IV(B)/64 dated 6.10.65.) for classified areas in Himachal Pradesh will be admissible for tours to all category B and C stations.

(iii) The Head of the organisations at their own discretion within approved parameters can classify any location as belonging to category B and C stations for the purpose of clothing grant (though on the basic of height alone it may not so qualify) based on the other factors such as/ severe climate etc (e.g. in a narrow valley) The head of the organisation will get approved, well in advance, from the Cabinet Sectt. the parameters for declaring any location as equivalent to the category B and C stations.

contd

certified to be true
A. walking
(Astro call)

5. Leave Travel
concession.

(i) Employees other than SSBBn. personnel and those on deputation in the SFF from the Army posted in category B and C location will be entitle to leave travel concession once a year against the normal rules of one in 2 years.

(ii) In case of death, serious illness of marriage of a family member, where the family resides separately, the employees will be entitled to 50% of the rail fare of the entitled class for travel to place of residence of the family. in the employees are to travel more than 50 Kms. by road either at the end of the journey/ full bus fare for the journey will also be reimbursed.

In case the employees posted at B and C stations has already availed the LTC for the block year 1986-87 before issue of this order, that concession will be treated as pertaining to the calendar year, 1986.

contd.....

certified to be true
Availalby
Sdr. cat

6. Journey time while proceeding on leave

Employees posted in category B and C station will be entitled to joining time between the point of duty and nearest Rail head.

Leave in their case will commence and terminate on the date the employee reaches the Rail head nearest to the place of duty at category B and C station.

(ii) The journey time should be reasonable and will be determined by the respective units.

7. House Rent Allowance:

House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels except in the case of SSB Bn. personnel 1 and DY. comds / / Coy. comdrs./Asstt. Coy. comdrs. of SFF and also those on deputation in the SFF from the Army.

contd

certified to be true
Anil Agarwal
(Advocate)

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8. Cash/compensation for work on holidays

Cash compensation for work on holidays as admissible to the staff of the Executive cadre upto the rank of Field Officers. In the IB& AW, will be admissible to personnel Asstts, stenographer and other staff of Telecom, cipher and M.T.cadre , who are drawing basicp pay of Rs 900/- (pra-revised) and below are not entitled to overtime allowance.

9. Govt Transport.

Government Transport will be provided to the staff engaged in night shifts for picking them up and to enable them to return to their residence.

10. Security allowance to Ministerial, secretarial and accounts cadres.

Security allowance at the following rates is sanctioned to the following category of the staff working in Top & ecret Branches subject to a maximum of 15% in each cadre:-

DESIGNATION:-

AMOUNT:-

| | |
|---|--------------|
| i) L.D.C | Rs.20/- P.M. |
| ii) Steno.Gr. III/UDC | Rs30/-P.M! |
| iii) Steno.Gr.II/Assistant. | Rs50/-P.M. |
| iv) Section Office r/Private. | Rs100/-p.m. |
| v) Assistant Director/Area Organiser/Dy. Director of Accounts . | Rs200/-P.M. |

contd...

certified to be true
A. V. Acharya
(Signature)

ANNEXURE-II TO THE CABINET SECTT. LETTER NO. DATED.

| <u>STATE</u> | <u>CATEGORY'S LOCATIONS</u> | <u>CATEGORY 'C'</u> |
|-------------------|---|---|
| ARUNACHAL PRADESH | | LOCATI. |
| | BOMDILA | C/TAZO |
| | TAWANG | KOLORIANG |
| | DAPARIDO | MONIGAONG |
| | ALONG | MECHUKA |
| | YINGKIONG | TUTING |
| | ROING | WAKKA |
| | HAULIA NG | HAWAI |
| | MOAO | LA DU |
| | NAMPONG | LONGDING |
| | SEPPA | PANCHAO (TIRAP) |
| | | CHANGLONG |
| | | ANINI |
| GLURAT | RADHANFUR | |
| HIMACHAL PRADESH | KALPT (REKONG-PEO) | KAJA |
| | POOH | KA LONG |
| J&K | | NYOMA KHA NLE LEH KHALSI |
| MANIPUR | | MORCH CHAKRP ERARONG CHANDEL CHURACHANDPUR MONGHBA TAMEGLONG UKHROOL CHASSAD KHULLAN |
| MEGHALAYA | JOWA I NONGSTOIN | |
| TRIPURA | KAILASEHAR UDAIPUR KHOWAI SONEHURA | |
| UTTAR PRA DESH | DHARCHULAI JOSHIMATH | MUNSYARI |
| WEST BENGAL | SUKIAPOKHRI NAXLBARI | |

.....

Copyied to be known
Anuradha
(Secretary)

ANNEXURE -II.

NO.30/SSB/A2/97(17)-4021 - 4027

DIRECTORATE GENERAL OF SECURITY

OFFICE OF THE DIRECTOR : SSB

EAST BLOCK-V, R.K.PURAM,

NEW DELHI -110066.

DATED THE 5TH SEPT, 2000.

MEMORANDUM

SUBJECT: Financial implication to the payment of Ration Allowance to the executive and non executive personnel posted to category 'B' & 'C' stations.

In our proposal to the grant of Ration Allowance, the Cabinet Secretariat have desired to review all such locations declared as category 'B' & 'C' stations with a view to extend only to those stations where it is absolutely justified. The Cabinet Secretariat have further observed that if necessary the review may be carried out, in consultation with the R & AW and revised list may be forwarded alongwith financial implications stationwise indicating existing expenditure and additional expenditure involved towards ration allowance.

2. Accordingly, a Committee was constituted to examine and review of all stations declared as Category 'B' & 'C' Stations the Committee after considering all aspects have recommended various stations including new stations for consideration of various concessions to the personnel posted to Category 'B' & 'C' stations,

certified to be true
A. Wahid
(Advocate)

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the Director, SSB, has also accepted the recommendations of the Committee.

3. The list of Stations recommended as Category 'B' & 'C' Stations and approved by the Director, SSB is enclosed with a view to grant of Ration allowance to the Non executive personnel, financial expenditure involved on account of the payment of Ration allowance in each stations as per enclosed list is to be sent to the Cabinet Secretariat.

4. You are, therefore, requested to intimate the financial implications involved to the payment of ration Allowance to the executive and non executive personnel stationwise of the enclosed list in the prescribed proforma to avoid contempt of Court, the information must reach to the undersigned latest by 11.09.2000.

Encl: as above.

sd/-

A.K. Bhardwaj

Deputy Inspector General (EA)

To

The Divisional Organisers: J&K/HP/UP/NAD/AP/Shillong/M&N/

Certified to be true
Awadhij
(Advocate)

[3]

ARUNACHAL PRADESH

| | | | |
|-----|------------|---|---------|
| 1. | RUPA | B | DIR,SSB |
| 2. | KALAKTANG | B | -DO- |
| 3. | BASAR | B | -DO- |
| 4. | LIKABALI | B | -DO- |
| 5. | PASIGHAT | B | -DO- |
| 6. | TEZU | B | -DO- |
| 7. | KHONSA | B | -DO- |
| 8. | ITANAGAR | B | -DO- |
| 9. | MUKTO | B | -DO- |
| 10. | DIRANG | B | -DO- |
| 11. | NEFRA | B | -DO- |
| 12. | RAGA | B | -DO- |
| 13. | TALIHA | B | -DO- |
| 14. | PALIN | B | -DO- |
| 15. | BOLENG | B | -DO- |
| 16. | CHOWKHAM | B | -DO- |
| 17. | WAKRO | B | -DO- |
| 18. | HUNLI | B | -DO- |
| 19. | LUBRANG | C | -DO- |
| 20. | BUMLA | C | -DO- |
| 21. | CHUNA | C | -DO- |
| 22. | KNINZAMANE | C | -DO- |
| 23. | ZIRO | C | -DO- |
| 24. | ZIMITHANG | C | -DO- |
| 25. | BLEETING | C | -DO- |

certified to be true

Arvind
(Sohocat)

| | | C 4 3 | |
|-----|-----------|-------|---------------|
| 26. | LUMLA | C | -DO- |
| 27. | JUNG | C | -DO- |
| 28. | THRINZIA | C | -DO- |
| 29. | BAMENG | C | -DO- |
| 30. | SAGÁLEE | C | -DO- |
| 31. | NACHO | C | -DO- |
| 32. | DAMIN | C | -DO- |
| 33. | KRONLI | C | -DO- |
| 34. | BOMDILA | B | CABINET SECTT |
| 35. | TAWANG | B | -DO- |
| 36. | BAPORIJO | B | -DO- |
| 37. | ALONG | B | -DO- |
| 38. | YINKIONG | B | -DO- |
| 39. | ROING | B | -DO- |
| 40. | HAULIANG | B | -DO- |
| 41. | MIAO | B | -DO- |
| 42. | NAMPONG | B | -DO- |
| 43. | SEPPA | B | -DO- |
| 44. | C/TAZO | C | -DO- |
| 45. | KOLORIANG | C | -DO- |
| 46. | MANIGAONG | C | -DO- |
| 47. | MECHUKA | C | -DO- |
| 48. | TUTING | C | -DO- |
| 49. | WAKKA | C | -DO- |
| 50. | HAWAI | C | -DO- |
| 51. | WALONG | C | -DO- |

cont'd to be con
H. von Hagen
(adv. cont.)

C 5 3

| | | | |
|-----|-------------------------|------|----------|
| 52. | LAZU | C | -DO- |
| 53. | LONGDING | C | -DO- |
| 54. | PANCHAO (TIRAP) | C | -DO- |
| 55. | CHANGLONG | C | -DO- |
| 56. | ANINI | C | -DO- |
| | SHILLONG | | |
| 1. | TURA | B | DIR. SSB |
| 2. | BARENGBAPARA | B | -DO- |
| 3. | DAWI | B | -DO- |
| 4. | DEHANGI (CACHAR AREA) | B | -DO- |
| 5. | MAIBONG | B | -DO- |
| 6. | --- | | |
| 7. | KARIMGANJ -DO- | B | -DO- |
| 8. | | | |
| 9. | KASHPUR -DO- | B | -DO- |
| 10. | AGARTALA (TRIPURA AREA) | B | -DO- |
| 11. | KAMALPUR -DO- | B | -DO- |
| 12. | DHARAMNAGAR -DO- | B | -DO- |
| 13. | KOLASIB (AIZWAL AREA) | B | -DO- |
| 14. | MAMIT -DO- | B | -DO- |
| 15. | CHAMPHAI -DO- | B | -DO- |
| 16. | NAGOPPA -DO- | B | -DO- |
| 17. | EAST LUNGTHAR -DO- | B | -DO- |
| 18. | BALAT (TURA SUB AREA) | B | -DO- |
| 19. | LUNGLIE (LUNGLIE AREA) | C | -DO- |
| 20. | TLABUNG (DEMAGIRI) | -DO- | C |

Certified to be true
H. Wahid
(H.W.C)

E 6 3

| | | | | |
|--------------------|---------------|------|---|----------|
| 21. | WEST BUNGUM | -DO- | C | -DO- |
| 22. | SAIHA | -DO- | C | -DO- |
| 23. | CHAWNGTE | -DO- | C | -DO- |
| 24. | TOIPANG | -DO- | C | -DO- |
| 25. | SHILLONG | -DO- | B | -DO- |
| 26. | BELONIA | | B | -DO- |
| 27. | SABROOM | | B | -DO- |
| 28. | AIZWAL | | B | -DO- |
| 29. | HAFLONG | | B | -DO- |
| 30. | JOWAI | | B | -DO- |
| 31. | NONGSTOIN | | B | -DO- |
| 32. | KAILASEHAR | | B | -DO- |
| 33. | UDAIPUR | | B | -DO- |
| 34. | KHOWAI | | B | -DO- |
| 35. | SONEMURA | | B | -DO- |
| MANIPUR & NAGALAND | | | | |
| 1. | KHARSON | | B | DIR, SSB |
| 2. | PUSHING | | B | -DO- |
| 3. | KASOM KHULLOB | | B | -DO- |
| 4. | SIPUIKAWN | | B | -DO- |
| 5. | UTANGPOKPI | | B | -DO- |
| 6. | BENIANG | | B | -DO- |
| 7. | THANLON | | B | -DO- |
| 8. | KARONG | | B | -DO- |
| 9. | TAKEI | | B | -DO- |
| 10. | JIRIBAM | | B | -DO- |

certified to be true
Anawng
(Sawm call)

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ANNEXURE - III

NO. 9/SSB/A2/86(1) Shillong 2232

MINISTRY OF HOME AFFAIRS

GOVT. OF INDIA,

OFFICE OF DIRECTOR GENERAL, SSB,

EAST BLOCK V, RK PURAM,

NEW DELHI-66.

Dated 6 August, 01

To,

Shri Arun Singhal,

Deputy Director of Accounts,

MHA, SSB, Block -IX. (East),

R.K.Puram, New Delhi-66.

Sub: RATION ALLOWANCE TO THE NON EXECUTIVE PERSONNEL.

Sir,

Divisional Organiser, Shillong vide his message No. U/S 092 dated 27.7.01 has intimated that the Director of Accountant vide their letter No. NGE-IV/AOC PANDA/01-02/531 dated 13.7.01 has issued instructions that no ration allowance is admissible to the non executive personnel and the amount may be recovered and remitted to the Director of Accounts, SSB, MHA.

In terms of Cabinet Secretariat, order No. A-49011/2/2000-DO-I (Vol. II)-99 dated 30.1.2001, ration allowance has been sanctioned to all non-executive

Certified to be true
Anil
(SAROCH)

Ex 3

personnel including the Ministerial personnel on posting to category 'B' & 'C' Stations with effect from the date of issue of the order. Therefore, it is not clear as to why the DACS have issued such instructions to DO, Shillong when the ration allowance is admissible to all non executive personnel including Ministerial Staff on posting to Category 'B' & 'C' Stations. Even, a copy of such instructions has not been issued to Directorate to examine at our end. [In addition, specific Govt. orders have been issued from time to time for payment of ration money prior to 30.1.01 to SSB non-executive personnel posted in Category 'B' & 'C' Stations on the basis of CAT/Court's judgment. However, payment of ration money as admissible only to such SSB non-executive personnel who were applicants to petition filed in the Hon'ble CATS, High Courts as the case may be.

It is therefore, requested to allow the payment of ration allowances to non-executive SSB personnel and to intimate the factual position to enable us to take further necessary action.

Yours faithfully

(S. S. Bora)

Joint Deputy Director (EA)

Copy to:

Divisional Organiser, Shillong with reference to....

certified to be true
A. Walker
(Advocate)

ANNEXURE - IV

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Original Application No. 367 of 1999

Date of decision : This the 12th day of January, 2000

The Hon'ble Mr. G.L.Sangliyine, Administrative Member

Shri Manik Sapkota and 36 others ..Applicants

All the applicants are non-executive

Staff serving in the office of the

Divisional Organiser, SSB, Shillong,

Meghalaya.

By Advocated Mr G.K. Bhattacharyya,

Mr. G.N.Das and Mrs. N. Devi.

—Versus—

1. The Union of India, represented by the

Cabinet Secretary, Department of

Cabinet Affairs, New Delhi.

2. The Director General of Security,

Block-V (East) R.K. Puram, New Delhi.

3. The Director, SSB, Block-V (East) R.K. Puram,

New Delhi.

4. The Divisional Organiser, SSB,

Shillong, Meghalaya.

..Respondents

By Advocate Mr B.S.Basumatary, Addl.CBSC.

* * * * *

Anticipated to be true
A. W. Chig
(Shro cat)

[2]

ORDER

G.L.SANGLYINE (ADMINISTRATIVE MEMBER)

The 37 applicants are permitted to pursue this application jointly under Rule 4(5)(a) under Central Administrative Tribunal (Procedure) Rules, 1987.

2. All the applicants are non executive personnel of the Special Service Bureau (SSB for short) working under the Divisional Organiser, SSB, Shillong, Meghalaya. Shillong was declared as a category 'B' station with effect from 27.4.1992 for the purpose of grant of various concessions as mentioned in the Annexure of the Cabinet Secretariat order dated 18.12.1987, Annexure I, and it was extended from time to time, the latest one being upto 2001. Ration Allowance is one of the allowances mentioned in Annexure I of the said letter No. A.27011/4/86-EA-II dated 18.12.1987. This Tribunal had issued order 14.6.1996 in O.A. No. 245 of 1995 and order dated 17.7.1987 in O.A. No. 89 of 1996 in respect of employees of Aviation Research Centre. It was also decided on 8.9.1999 in O.A. No. 103 of 1999 in the case of the employees of SSB, Itanagar. In all these orders ration allowances was allowed. Relying on these orders of the Tribunal the applications submitted representations before the authorities of the respondents praying for payment of ration allowance. The respondents, however, denied the allowance to the applicants.

*Anticipated to be true
Avon Chig
Parasal /*

[3]

on the ground that the orders of the Tribunal are applicable only to the applicants in those O.A.s and not to the present applicants who were not parties to the earlier O.A. However, it was also intimated that the matter was under consideration and the decision will be communicated. The applicants did not wait for the result of such decision, if any. They have submitted this O.A. In this application they have prayed that they be granted the benefit of ration allowance with effect from the date from which Shillong was categorised has 'B' Station, namely 27.4.1992. In support of the claim they have relied on the orders of the Tribunal as mentioned above. The respondents have contested the application and submitted written statement.

3. I have heard the learned counsel of both sides. This matter is similar with the case of the employees of SSB, Itanagar, namely Shri N Venugopal and 69 others -vs- Union of India and others (O.A. No.103 of 1999) in which vide order dated 8.9.1999 this Tribunal had directed the respondents to pay ration allowance to those applicants with effect from the date the allowance became applicable to Itanagar. In the case of the employees in Itanagar, the ration allowance was admissible from 8.11.1994 when certain stations in Arunachal Pradesh were classified as category 'B' & 'C' stations for the purpose of various allowances and concessions

Artifed to x) true
A. Mallick
(Advocate)

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granted to the employees. Now in the case presently under consideration, the ration allowance became admissible to the employees of Shillong with effect from 27.4.1992 i.e. from the date Shillong was classified as category 'B' station for the purpose of the various concessions mentioned in the letter dated 18.12.1987.

4. In the light of the above the respondents are directed to pay the applicants ration allowance from 27.4.1992 onwards within four months from the date of receipt of this order.

5. The application is disposed of. No order as to costs.

sd/-MEMBER (ADM)

certified to be true
Anil
(Advocate)

8 MAR 2002

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI

O.A.NO. 17 OF 2002

Mr. Manoj Paul & Others.

- VS -

Union of India & Ors.

- AND -

IN THE MATTER OF ::

Written statement submitted by the
respondents. No-1 to 5.

The respondents beg to submit the written
statements as follows :-

1. That with regard to paras- 1,2,3,4.i,4.ii,4.iii
4.iv,4.v&4.vi of OA, the respondents beg to offer no
comments.
2. That with regard to para - 4.vii of OA, the
respondents beg to state that non executive personnel
posted at Shillong Division are authorised to draw
Ration Allowances in terms of Cabinet Secretariat
Order No-A-49011/2/2000-D.O-I(Vol-II)99 dtd.30.1.01
circulated vide SSB Directorate Memo No-30/SSB/A-
2/97(17)-485 - 508 dtd.8/2/2001 annexed as Annexure -
I) who are posted at Category 'B' & 'C' stations
w.e.f. the date of issue of the order i.e. from
30.1.2001. Accordingly, applicants of the OA started to
claim Ration Allowances.

In the meantime Director of Accounts, Cabinet Secretariat, New Delhi vide their letter No-NGE-IV/AOC/P & A/01-020531 dtd.13.7.2002 intimated that no Ration Allowances is admissible to non executive personnel and accordingly stopped payment of Ration Allowances to applicants (Copy enclosed as annexure -II)

3. That with regard to para-4.viii of OA, the respondents beg to offer no comments.
4. That with regard to paras - 4.ix,4.x,4.xi & 4.xii of OA, the respondents beg to offer no comments.
5. That with regard to para-5.1 of OA, the respondents beg to state that the Divisional Organiser, SSB, Shillong acted on the direction of SSB Directorate, New Delhi.
6. That with regard to paras - 5.ii,5.iii,5.iv & 5.v of OA, the respondents beg to offer no comments.
7. That with regard to para - 6 of OA, the respondents beg to state that the applicants violated the prescribed Channel of representations for grant of Ration Allowances to the respective offices and directly approached the Honourable CAT Guwahati for Grant of Ration Allowances which is not done as a disciplined Govt. employees governed by CCS Rules.
8. That with regard to para 7 of OA, the respondents beg to offer no comments.

9. That with regard to para - 8 of OA, the respondents beg to state that no relief can be allowed to the applicants untill and unless SSB Directorates and M.H.A. specifically orders to draw the Ration Allowances which in the instant case has not been allowed by Director of Accounts, Cabinet Secretariat, New Delhi.

10. That with regard to paras 9,10,11 & 12 of OA, the respondents beg to offer no comments.

V E R I F I C A T I O N.....

V E R I F I C A T I O N

I, Shri KULDIP SINGH KATOCH S/d(LT.) KARAM SINGH KATOCH
Aged about 58 yrs, being authorised do hereby verify and declare
that the statements made in this written statement
are true to best of my knowledge, information and
believe and I have not suppressed any material
facts.

And I sign this verification on this 6th
the day of March, 2002.

Kuldip Singh Katoch

Declarant.

Divisional Organizer SSB

✓ Shillong

Shillong- 793003.

IMMEDIATE

No. 30/SSB/A-2/97(17)- 485-508
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
OFFICE OF THE DIRECTOR : SSB
EAST BLOCK - V, R.K. PURAM
NEW DELHI - 110066.

RECEIPT NO. HQR. SSB. SHILLONG

RECEIPT NO. 1593 D. 13-2-01

DATED THE. 08/02/2001

MEMORANDUM

Subject:- Grant of Ration Money allowance to the Non-Executive personnel including ministerial personnel of SSB.

Ref 3
Cabinet Secretariat vide their order No.A-49011/2/2000-DO-1(Vol.II)-99 dated 30/01/2001 have sanctioned Ration Money Allowance to the non-executive personnel including ministerial personnel of SSB posted to category 'B' and 'C' stations. A copy of the Cabinet Secretariat order dated 30/01/2001 refer to above is enclosed.

2. All non-executive personnel including ministerial personnel holding non-gazetted posts and posted to category 'B' and 'C' stations declared vide this Directorate order No.30/SSB/A-2/97(17) dated 01/11/2000 are entitled to draw ration allowance w.e.f. 30/01/2001.

3/1
9/2
Encls: As above.

S. S. BORA
(S. S. BORA)
JOINT DEPUTY DIRECTOR(EA)

To

1. D.O. : HP/UP/J&K/R&G/SB/NB/AP/NA/Shillong/M&N Division.
2. DisG : FA Gwladam/TC Sarahan/Haflong/Jammu/Salonibari/Kumarsain.
3. Commandant, CSD 'W Bhopal/TC Faridabad.
4. Accounts Officer, SSB.
5. AI/A4/E1/E2 branches.
6. Order File.

13/2
No.E.I/1-82/SD/99/ 2011-18

Dt. 15-2-01

Copy forwarded for information & necessary action to :-

- 1-3) The Area Organisers, SSB Tripura/Kashipur/Meghalaya.
- 4-7) The Commandants, GC, SSB Tripura/Haflong/Aizawl/Lunglei.
- 8) Accounts Branch(Local)

13/2
Section Officer, SSB
Shillong Division, Shillong.

Shahjahan Road
New Delhi, theORDER

10.01.2001

1. Sanction of the President is hereby accorded to the extension of the Ration Money Allowance at the specified rates to the non-executive personnel, including the Ministerial personnel of Special Service Bureau, Aviation Research Centre (Directorate General of Security) posted at 'B' & 'C' Stations on par with the position prevailing in R&AW and in terms of para 2(ii) of the Ministry of Finance OM No.50(4)/97-IC dated 11/01/2000.

2. Special Service Bureau/Aviation Research Centre is requested to comply with the above orders of the Government. The Ration Allowance will consequently be admissible only prospectively based on the review undertaken for the purpose. The revised orders relating to the classification of stations should also be issued simultaneously along with the orders relating to the Ration Allowance.

3. No additional Budgetary provisions will be agreed to on account of liberalization.

4. This issues with the approval of Ministry of Finance (Department of Expenditure) vide their UO No 50(4)/97-IC dated 30.01.2001.

Mukul Chatterjee
(Mukul Chatterjee)
Deputy Secretary to the Government of India

Copy to:-

1. Director, SSB.
2. Director, ARC. [ARC may critically review the justification and necessity for the continued categorization of the stations as 'B' & 'C' as has already been done by R&AW/SSB under intimation to this Secretariat.]
3. Director of Accounts, Cabinet Secretariat.
4. Director(F/S).
5. US(SR)
6. SO/EA-II.
7. Guard file.

IMMEDIATE

No. 30/SSB/A-2/97(17)-
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
OFFICE OF THE DIRECTOR : SSB
EAST BLOCK - V. R.K. PURAM
NEW DELHI - 110066.

DATED THE, 06/02/2001

8

MEMORANDUM

Subject :- Grant of Ration Money allowance to the Non-Executive personnel including ministerial personnel of SSB.

Cabinet Secretariat vide their order No.A-49011/2/2000-DO-I(Vol.II)-99 dated 30/01/2001 have sanctioned Ration Money Allowance to the non-executive personnel including ministerial personnel of SSB posted to category 'B' and 'C' stations. A copy of the Cabinet Secretariat order dated 30/01/2001 refer to above is enclosed.

2. All non-executive personnel including ministerial personnel holding non-gazetted posts and posted to category 'B' and 'C' stations declared vide this Directorate order No.30/SSB/A-2/97(17) dated 01/11/2000 are entitled to draw ration allowance w.e.f. 30/01/2001.

Encls: As above.

S. Bora

(S.S. BORA)

JOINT DEPUTY DIRECTOR(EA)

To

1. D.O. : HP/UP/J&K/R&G/SB/NB/AP/NA/Shillong/M&N Division.
2. DISG : FA Gwladam/TC Sarahan/Haflong/Jammu/Salonibari/Kumarsain.
3. Commandant, CSD 'W Bhopal/TC Faridabad.
4. Accounts Officer, SSB.
5. AI/A4/E1/E2 branches.
6. Order File.

मंत्रिमंडल सचिवालय
CABINET SECRETARIAT
संसद भवन, लेडा, निवास
OFFICE OF THE DIRECTOR OF ACCOUNTS
मंत्रिमंडल सचिवालय
CABINET SECRETARIAT
पश्चिम द्वारा दिल्ली
EAST BLOCK NO. LX, LEVEL-7
रामा छत्ता पर्स
R.K. DURAI

नई दिल्ली-66
New Delhi-66 100

No. : NGE-IV/AOC/P&A/01-02/531

13 JUL 2001

To
The Area Organiser,
SSB Cachar, Kashipur.

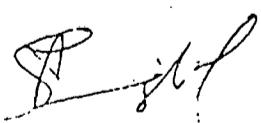
Sub: Staff Salary Bill No. 79 of 7/2001

Sir,

Please refer to the above cited staff salary bill for the month of 7/2001. The bill has been passed provisionally to avoid any hardship to the NGO's as following observations are made in the bill.

No ration money is admissible to non-executive personnel (NGOs) as per para-2 of MHA SSB Dte. General Memo No.30/SSB/AZ/97(17) 1123-1130 dt. 12-4-2001 grant of ration allowance to the non-executive personnel (NGOs) on posting at Category 'B' and 'C' stations w.e.f. the date of their joining at Category 'B' and 'C' stations is subject to the finalisation by Min. of Home Affairs. Since proposals from field units have been called for by SSB HQ, the drawl of the R.M. in the bill is not in order. The grant of Ration allowance to the non-executive staff (NGOs) has not been finalised so far. The final decision/authority in this regard may be obtained and forwarded to this office. Ration allowance drawn earlier in the months of May & June 2001 may please be recovered and amount remitted to this office. The pay for the month of July 2001 may please be disbursed to the non-executive staff after recovery of Ration allowance and amount be remitted to this office.

Yours faithfully,


(ARUN SINGHAL)
DY. DIRECTOR OF ACCOUNTS.